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**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No.61/6621/2021**

This the 31<sup>st</sup> day of August, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Saroop Chand & Others .....Applicants

By Advocate:- Mr. Sudershan Sharma

**Versus**

State of Jammu and Kashmir and others.

.....Respondents

By Advocate: Mr. Rajesh Thapa, DAG

**ORDER [ORAL]**

**(Delivered by Hon'ble Mr. Anand Mathur, Member-A)**

At the very outset, Mr. Sudershan Sharma, learned counsel for the applicants has submitted that the TA has become infructuous and it can be dismissed as such.

2. In view of the averments made by the learned counsel for the applicant, above, the TA has now become infructuous and it deserves to be dismissed and is dismissed accordingly.

**(ANAND MATHUR)  
MEMBER (A)**

**(RAKESH SAGAR JAIN)  
MEMBER (J)**

Anand...